GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3995 TO BE ANSWERED ON 24TH MARCH, 2023

ONE NATION ONE ORGAN ALLOCATION POLICY

3995. SHRI RAVNEET SINGH BITTU:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to bring a 'One Nation One Organ Allocation' Policy in the country and if so, the details thereof;
- (b) whether the Government has started a consultation process with the State Governments in this regard and if so, the details thereof;
- (c) whether the Government proposes to remove the 65-year age limit for registration of patients seeking organs from a deceased donor along with other changes regarding organ donation and if so, the details thereof along with the reasons therefor; and
- (d) the benefits to accrue to the patients seeking organ donations through this new organ allocation policy proposed to be initiated by the Government?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d) The Government of India has adopted the policy of "One Nation, One Policy" for Organ Donation and Transplantation. The Government of India has started consultation process with the State Governments in this regard. Under the policy, it has been decided to remove the requirement of domicile of the state for registration of patients requiring organ transplantation from deceased donor. Now such patients will be able to go to any state of the country and register themselves for organ transplantation. As per the new government guidelines, the upper age limit of 65 years for eligibility for registration to receive deceased donor organ has been removed. Now, a person of any age can register for receiving deceased donor organ.